

Central Administrative Tribunal
Principal Bench

R.A.No.132/98
M.A.No.1336/98 in
O.A.No.660/97 &
O.A.No.873/97

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Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 15th day of July, 1998

R.A.No.132/98 in OA No.660/97:

1. Shri Surinder Singh
s/o Sh. Maman Singh
Haryana.

2. Sh. Mehar Singh
s/o Sh. Dara Singh
No.590, JJ Colony
Pandav Nagar
Delhi - 92.

... Applicants

Vs.

1. Lt. Governor
Government of National
Capital Territory of Delhi.

2. The Director of Lotteries
Directorate of Lotteries
Second Floor, ISBT
Kashmere Gate
Delhi - 6.

... Respondents

R.A.No.132/98 in OA No.873/97:

1. Shri Ram Pal
s/o Shri Ram Lal
Vill. & P.O. Nathupura
Timarpur
Delhi.

2. Sh. Jai Pal Singh
s/o Sh. Ram Swaroop Singh
525 - JG-II, Vikaspuri
New Delhi.

... Applicants

Vs.

1. Lt. Governor
Government of National
Capital Territory of Delhi.

2. The Director of Lotteries
Directorate of Lotteries
Second Floor, ISBT
Kashmere Gate
Delhi - 6.

... Respondents

O R D E R (By Circulation)

The petitioners who were working as Security Guards on daily wages in the office of Director Delhi Lotteries had approached this Tribunal in OA No.660/97 and in OA No.873/97 stating that they apprehended their retrenchment due to the closure of Delhi Lotteries and

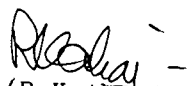
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sought a direction to the respondents to have them absorbed elsewhere under the N.C.T. of Delhi counting their military service for the purposes of calculation of their qualifying service. It was also stated that certain petitioners had been absorbed under the Delhi Kalyan Samiti. The aforesaid OAs were disposed by a common order with a direction that in case no work is available for the applicants in Delhi Lotteries the respondents will forward their names to Delhi Kalyan Samiti for consideration for re-engagement on the same basis as had been done in respect of the other employees of the Delhi Lotteries.

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2. The petitioners have come with the present Review Petition stating that the Delhi Kalyan Samiti has declined to give them employment on the ground that they have no vacancies for Security Guards. The petitioners submit that the respondents have taken advantage of the fact that the Tribunal did not give a positive direction to the respondents to re-engage them. On that basis they have sought review of the order and the direction given by this Tribunal.

3. I have considered the matter. The petitioners have not indicated any error apparent on the face of the record or in the impugned order. What has sought here is that the direction given by the Tribunal be changed in favour of the petitioners. This is clearly outside the purview of review jurisdiction. The RA has thus no basis. Accordingly, it is summarily dismissed.


(R.K. Ahooja)
Member (A)

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